

ASSAM ACT III OF 1957

THE ASSAM APPROPRIATION (No.1) ACT, 1957

(Received the assent of the Governor on the 29th June 1957)

[Published in the *Assam Gazette*, Extraordinary, dated the 29th June 1957]

An

Act

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Assam to the service of the year ending on the thirty-first day of March, 1958.

BE it hereby enacted in the Eighth Year of the Republic of India as follows:—

1. **Short title and commencement.**—This Act may be called the Assam Appropriation (No.1) Act, 1957. The Act shall come into force with effect from 1st April, 1957.

2. **Issue of Rs.50,71,86,400 out of the Consolidated Fund of the State of Assam for the year 1957-58.**—From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate [inclusive of the sums specified in column (3) of the Schedule to the Assam Appropriation (No.VI) (Vote on Account) Act, 1956 (Assam Act XXV of 1956)] to the sum of fifty crores, seventy-one lakhs, eighty-six thousand and four hundred rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1958 in respect of the services specified in column (2) of the Schedule.

3. **Appropriation.**—The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1958.

SCHEDULE

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Charges on account of Taxes on income other than Corporation Tax.	1,13,900	..	1,13,900
2	Charges on account of Land Revenue.	1,50,83,700	18,900	1,51,07,600
3	Charges on account of Excise.	17,47,000	...	17,47,000
4	Charges on account of Stamps.	1,34,000	...	1,34,000
5	Charges on account of Forests.	74,40,000	..	74,40,000

SCHEDULE—*contd.*

(1) Grant No	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
6	Charges on account of Regis- tration.	2,94,000	..	2,94,000
7	Charges on account of Taxes on Vehicles.	10,24,000	...	10,24,000
8	Charges on account of other Taxes and Duties.	7,90,500	..	7,90,500
9	Charges on account of Navi- gation, Embankment and Drainage Works.	3,83,81,400	..	3,83,81,400
10	Charges on account of con- struction of Irrigation, Navigation and Embank- ment.	5,00,000	...	5,00,000
	Charges on account of Inter- est on Debt and other obligations.	..	52,81,800	52,81,800
	Charges on account of Appropriation for Reduc- tion or Avoidance of Debt.	...	4,45,000	4,45,000
11	Charges on account of General Administration.	1,30,19,500	4,98,600	1,35,18,100
12	Charges on account of Administration of Justice.	17,07,900	5,00,000	22,07,900
13	Charges on account of Jails	20,86,800	..	20,86,800
14	Charges on account of Police.	3,78,38,500	...	3,78,38,500
15	Charges on account of Ports and Pilotage.	2,00,000	..	2,00,000
16	Charges on account of Scientific Departments.	26,000	..	26,000
17	Charges on account of Education.	4,09,93,000	...	4,09,93,000
18	Charges on account of Me- dical.	1,03,24,700	..	1,03,24,700
19	Charges on account of Public Health.	95,39,400	—	95,39,400
20	Charges on account of Agri- culture.	1,71,21,800	..	1,71,21,800
21	Charges on account of Fishe- ries.	6,71,000	..	6,71,000
22	Charges on account of Veterinary.	38,51,100	..	38,51,100
2	Charges on account of Co-operation— I.—Co-operative Societies.	27,46,900	...	27,46,900

SCHEDULE—*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consoli- dated Fund	Total
		Rs.	Rs.	Rs.
24	Charges on account of Co-operation— II.—Rural Development.	60,20,200	..	60,20,200
25	Charges on account of Industries— I.—Sericulture and Weav- ing.	49,08,700	..	49,08,700
26	Charges on account of Industries— II.—Cottage Industries.	31,15,300	...	31,15,300
27	Charges on account of Miscellaneous Depart- ments.	8,98,700	..	8,98,700
28	Charges on account of Civil Works (excluding Tools and Plant and esta- blishment charges).	6,46,38,800	55,000	6,46,93,800
29	Charges on account of Public Works Tools and Plants and Establishment.	86,51,400	..	86,51,400
30	Charges on account of Electricity Schemes.	3,19,300	..	3,19,300
31	Charges on account of Electricity Schemes—Work- ing Expenses.	9,14,600	...	9,14,600
32	Charges on account of Famine Relief.	17,16,300	...	17,16,300
33	Charges on account of Superannuation Allow- ances and Pensions.	42,47,100	8,400	42,55,500
34	Charges on account of Stationery and Printing.	17,03,100	2,500	17,05,600
35	Charges on account of State Prisoners and dete- nus, etc.	13,40,100	..	13,40,100
36	Charges on account of Donation for charitable purposes, etc.	20,27,300	21,73,600	42,00,900
37	Charges on account of Contributions.	11,55,800	...	11,55,800
38	Charges on account of expenditure on issue of free ration, etc.	5,36,000	...	5,36,000
39	Charges on account of Pooled Transport, etc.	2,45,000	...	2,45,000

SCHEDULE—*contd.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3)		
		Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
40	Charges on account of expenditure on displaced persons.	49,99,100	...	49,99,100
41	Charges on account of Advanced Technical Training and Scholarships, etc.	7,500	...	7,500
42	Charges on account of Cloth and Yarn.	1,18,300	...	1,18,300
43	Charges on account of Capital Outlay on Road Transport Schemes financed from ordinary Revenues.
44	Charges on account of Road Transport Schemes.	85,32,500	..	85,32,500
45	Charges on account of Extraordinary Charges.	3,000	...	3,000
46	Charges on account of Community Development Projects.	1,43,06,800	...	1,43,06,800
47	Charges on account of Community Development Projects: National Extension Service and Local Development Works.	20,00,000	..	20,00,000
48	Charges on account of Pre-partition payments.	9,400	...	9,400
49	Charges on account of Capital Outlay on Forests.	6,60,000	...	6,60,000
50	Charges on account of Capital Outlay on Schemes of Agricultural Improvement and Research.	7,94,900	..	7,94,900
51	Charges on account of Capital Outlay on Industrial Development.
52	Charges on account of Capital Outlay on Industrial Development—I—Investment in other Commercial concerns.	28,05,000	...	28,05,000
53	Charges on account of Capital Outlay on Industrial Development—II—Development of Co-operative.	37,75,000	...	37,75,000

SCHEDULE—*concl.*

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Con- solidated Fund Rs.	Total Rs.
54	Charges on account of Capital Outlay on Industrial Development—III—Development of Sericulture and Weaving and Cottage Industries.	65,18,100	...	65,18,100
55	Charges on account of Capital Account of Civil Works outside the Revenue Account.	5,41,38,000	...	5,41,38,000
56	Charges on account of Capital Outlay on Electricity Schemes.	58,53,800	..	58,53,800
57	Charges on account of Capital Account of other State Works outside the Revenue Account.	20,65,000	...	20,65,000
58	Charges on account of Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	39,29,200	...	39,29,200
59	Charges on account of Capital Outlay on State Schemes of Government Trading.	59,93,700	...	59,93,700
	Charges on account of repayment of Debt.	...	2,44,65,000	2,44,65,000
60	Charges on account of Loans and Advances.	4,89,80,500	1,70,000	4,91,50,500
	Grand total	... 47,35,67,600	3,36,18,800	50,71,86,400

ASSAM ACT IV OF 1957

THE ASSAM FINANCE ACT, 1957

(Received the assent of the Governor on the 11th July 1957)

[Published in the *Assam Gazette*, dated the 17th July 1957]

An

Act

to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-Tax Act, 1939.

Preamble.—Whereas it is expedient to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-Tax Act, 1939 (Assam Act IX of 1939) ;